

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 20
286/ND/2017

IN THE MATTER OF:
Sh. Hari Ram & Ors.

... **Applicant/Petitioner**

Versus

M/s Shilpa Garments Pvt Ltd & Ors.

... **Respondent**

Under Section: 241-242

Order delivered on 22.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Noida Authority : Adv. Rachit Mittal, Adv. Parish Mishra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Mr. Rachit Mittal, Ld. Counsel appearing for Noida Authority could draw our attention to order dated 31.03.2023 in terms of which the Contempt Petition-164/2021 & CA-2592/2019 as also IA-120/2023 were disposed of. He could also point out that the **CP-286/ND/2017 was disposed of** in terms of order dated 19.03.2018. In the wake of the above, let the file be consigned to the record, as directed in terms of the order dated 31.03.2023.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)